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*	IN THE	HIGH	COURT O	F DELHI AT NEW DELHI
6 +	W.P.(C) 1 HIMANS			ASSOCIATES Petitioner Ms. Shivanshi Karnani, Advocate
			versus	
11	UNION C	F INDL	A & ORS. Through:	Respondents Mr. Harpreet Singh, Senior Standing Counsel with Ms. Suhani Mathur, Advocate for R-2.
+	W.P.(C) 6 BHARTI		9 EDIA LTD. Through:	Petitioner Mr. Deepak Thakur, Advocate
			versus	
	UNION O	F INDL	A & ORS. Through:	Respondents Mr. Ruchir Mishra and Mr. Mukesh Kumar Tiwari, Advocate for UOI. Ms. Sonu Bhatnagar, Senior Standing Counsel with Ms. Venus Mehrotra, Advocate for R-3 and R-4.
12				
+	W.P.(C) 13097/2019 & CM APPL.53392/2019 SALES TAX, BAR ASSOCIATION (REGD,). & ANR.			
			Through:	Petitioner Ms. Shivanshi Karnani, Advocate.
			versus	
	UNION O	F INDL	A & ORS.	Respondents
W.P.(C) 13154/2019 & conn. matters				Page 1





Through: Mr. Harpreet Singh, Senior Standing

Counsel with Ms. Sohani Mathur,

Advocate for R-2.

13

+ W.P.(C) 6914/2020

BHARTI AIRTEL LIMITED Petitioner

Through: Mr. Deepak Thakur, Advocate

versus

UNION OF INDIA & ORS. Respondents

Through: Ms. Sonu Bhatnagar, Senior Standing

Counsel with Ms. Venus Mehrotra,

Advocate for R-3 to R-6.

15

+ W.P.(C) 6895/2020

BHARTI TELEMEDIA LIMITED Petitioner

Through: Mr. Deepak Thakur, Advocate

versus

UNION OF INDIA & ORS. Respondents

Through: Ms. Sonu Bhatnagar, Senior Standing

Counsel with Ms. Venus Mehrotra,

Advocate for R-3 to R-5.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE TALWANT SINGH

<u>ORDER</u>

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01.03.2021

(Physical Court Hearing)

- 1. A request for accommodation is made on behalf of the respondents.
- 1.1 The request is not opposed.
- 2. According to learned counsel for the respondents, counter affidavits

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have been filed in W.P.(C) Nos. 6293/2019, 6914/2020 and 6895/2020.

2.1 Learned counsel for the respondents say that the counter affidavits filed in the aforementioned matters will be adopted in the remaining matters.

2.2. The statement of the counsel for the respondents is taken on record.

3. We are informed that rejoinders have also been filed in the W.P.(C) Nos. 6293/2019, 6914/2020 and 6895/2020.

4. Although this Court had indicated that no further adjournments will be given irrespective of the fact that whether the pleadings are complete or not, since learned counsel for the petitioner has acceded to the request for adjournment, list the captioned matters on 10.05.2021.

5. In the meanwhile, learned counsel for the parties will file their written submissions not exceeding three pages each at least three days prior to the next date of hearing.

RAJIV SHAKDHER, J

TALWANT SINGH, J

MARCH 1, 2021/mr

Click here to check corrigendum, if any

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